Seventeenth Loksabha

an>

-

16.34hrs

-

Title: Motion for consideration of Constitution (Scheduled Tribes) Order (Second Amendment) Bill,2022.(Discussion not concluded)

HON. CHAIRPERSON: Now, Item No.25: the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. Hon. Minister.

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा): माननीय सभापति जी, तमिलनाडु राज्य के संबंध में संविधान (अनुसूचित जनजातियाँ) आदेश, (दूसरा संशोधन) विधेयक, 2022 को विचार में लाया जाए, जिसमें राज्य की अनुसूचित जनजातियों की सूची में निम्नलिखित बदलाव किये जाने का प्रस्ताव है - तमिलनाडु राज्य के अनुसूचित जनजातियों की सूची में प्रविष्ट संख्या 37 में नरिकोरावन, कुरिविक्करन समुदाय को शामिल करना ।

मैं प्रस्ताव करता हूँ:

"कि तमिलनाडु राज्य के संदर्भ में अनुसूचित जनजातियों की सूची को आशोधित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने वाले विधेयक पर विचार किया जाए। "

HON. CHAIRPERSON: Motion moved:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Tamil Nadu be taken into consideration."

DR. K. JAYAKUMAR (TIRUVALLUR): Hon. Chairperson, I rise to register my views on this Amendment Bill regarding including a couple of communities in the Schedule of the Constitution to enable them to get facilities and to have advancement in their lives.

Sir, I recall that a similar Bill was brought in this House on 5th April, 2022. I had spoken on that Bill also and had mentioned that besides these two communities, a few more communities may be included in that Bill. I am thankful to the hon. Chief Minister of Tamil Nadu, Shri M.K. Stalin for recommending to the Central Government a proposal to include these two communities in the Bill. I also thank the National Commission for Scheduled Castes and Scheduled Tribes to have enabled the processing of this Bill. They have also assisted in piloting this Bill in the House.

On the last occasion, when the hon. Minister of Tribal Affairs moved the Bill, I had mentioned certain points particularly regarding the financial aspect of this Bill. There has been a mention about the financial memorandum. It says that the expenditure will be there but it is not possible to make an estimate of that. I do not know why such a vague statement has been made. You must be knowing the number of people who are going to be benefited in Tamil Nadu. The Minister, and his department must be knowing it. Without knowing how many people are going to be benefited, the Bill would not have reached up to this point. We all know how much money is being spent per family of the Scheduled Tribe. So, it is quite easy to arrive at the financial quantification. The statement is very vague, and I would say that this should be taken into consideration.

I wish to mention that there is a guideline from NITI Aayog on the formula or the method to be followed in allotting funds for the Scheduled Castes and Scheduled Tribes. Even in the current Budget that formula has not been adopted. In the Budget, an astonishing reduction has been made towards this. If you quantify it, you will find that by not following the NITI Aayog guidelines, Rs.40,634 crore has been reduced for the Scheduled Castes, and Rs. 9, 399 crore has been reduced for the Scheduled Tribes.

Had the Minister insisted that the guidelines given by the NITI Aayog should be followed, it would have been of great help to the Scheduled Caste and Scheduled Tribe people. A huge amount is being taken off.

I wish to point out that in the current Budget the pre-metric scholarship for the Scheduled Castes has been reduced to an extent of Rs.225 crore as compared to the previous year. The total allocation on that score is Rs.4,000 crore. No remedial measure has been taken in this regard. All the more astonishing and shocking is the fact that it is a matter of concern for the Scheduled Caste and Scheduled Tribe people. Yesterday, a Member from Tamil Nadu, Shri Subbarayan also very vehemently mentioned in this House that the pre-matric scholarship is being stopped. The Government is bringing, through circular, an order to take away the benefits given to the Scheduled Caste and Scheduled Tribe students. This Government, day in, day out has been talking about developing poor people, assisting the Scheduled Castes and Scheduled Tribes, and bringing them at par with others.

We will not treat them in different ways. But here, in the name of the scheme, you are stopping the pre-matric scholarship which is very essential for them to purchase rubber and pencil, and clothes, and also, it is very essential for Scheduled Caste and Scheduled Tribe people to have some excursion to go here and there. This small amount is being stopped. In which way it is correct. What is the hon. Minister going to say? What alternative to the pre-matric scholarship -- which this Government is stopping mercilessly -- that can be provided?

Now, I come to the national fellowship. Here again, under that heading, Rs. 127 crore has been reduced as compared to last year's Budget. No remedial measure has been taken. I have not seen any 'plus' in financial allotment for the Scheduled Castes and Scheduled Tribes. It is only negative. Why is this happening? Why is the hon. Minister not putting his foot down and tell the hon. Finance Minister that a proportional amount is to be provided for these people? I request the hon. Minister to look into this matter.

Hon. Speaker, Sir, there is another heading -- MGNREGA. I would like to know for which category of people this has been segmented. Who are all the main beneficiaries under this? The wage labourers, daily wage earners are all those people who are required to be benefitted under MGNREGA. Normally, MGNREGA beneficiaries are those who are below poverty line who could not get daily work. To substitute daily employment during the off-farm season, MGNREGA used to benefit these people. What is the Government doing? In the last Budget, the Government had reduced Rs. 25,000 crore straightaway under MGNREGA. Today, I am a bit pleased when the hon. Finance Minister was speaking over here. She mentioned that, as against the reduction of Rs. 25,000 crore, about Rs. 16,400 crore has been added. Good sense prevailed! They have, at least, taken it into account. They have realised the fact that they are doing injustice to these poor people. Now, they have woken up. But there is still a deficit of Rs. 8,600 crore. … (*Interruptions*)

HON. CHAIRPERSON: Please conclude.

DR. K. JAYAKUMAR: I am concluding, Sir. I am the first speaker on this Bill.

Now, please come to the education part. What is the education part of the Scheduled Tribes? Out of 48.2 per cent children who are enrolled in schools, 31.3 per cent are getting dropped out before 8th Class. That means only 16.9 per cent reaches the 8th class. The hon. Minister should take some remedial measures to see that the drop out is reduced. In 2016 and 2020, admission of Scheduled Caste and Scheduled Tribe children in the Centrally-funded institutions, was about 23 per cent. Now, it has gone down.

The Government of India has brought in Eklavya Model Residential School, mainly to take care of the Scheduled Tribe people. It is an appreciable step. It is named after Eklavya because Eklavya believed to be a Scheduled Tribe. But what is happening now? The Government of India has established 400 schools. But no regular staff is available in these schools. Now, finally, you have woken up and appointed 4000 people in 378 schools. Out of those 4000 staff – who have been appointed – 70 per cent are non-regular staff. They are working on contract basis. Why is it so? It is a school which has been established. The Government should have gone for appointing teachers on a permanent basis.

I am sure that the hon. Minister will take up this matter. Even atrocities were inflicted upon Scheduled Castes and Scheduled Tribes in 2018 and 2019. I do not want to make that turn. This is because there is no effective control of the National Commission for Scheduled Castes and National Commission for Scheduled Tribes with regard to this matter.

The health of the Scheduled Tribe people is far low. About 42 per cent of the children are anaemic. About 65 per cent of women among the Scheduled Castes are anaemic. Therefore, necessary corrective measures are to be taken.

Sir, I am happy to accept that the Bill has to be passed in this House. I support the Bill. It is a good Bill. These Narikuravar and kuruvikarr communities are there. Narikuravar means fox catchers and Kuruvikarr means those who catch birds or those who keep birds as their pet animals and raise them.

These are the two communities which are taken into it. A few more communities are there. Kindly take steps.

With folded hands, I beg the hon. Minister to wake up and see, 'that you have been given a right. Take shelter under NITI Aayog. Ask this Government to follow NITI Aayog guidelines. Get substantial amount for the people.' Without a substantial amount, this Amendment is a waste.

Thank you.

श्री रंजीतसिन्हा हिंदूराव नाईक निम्बालकर (माधा): माननीय सभापति जी, मैं आपका बहुत आभार व्यक्त करना चाहता हूं कि इस महत्वपूर्ण बिल के विषय पर मुझे बोलने का अवसर दिया।

महोदय, हमें यह जानकर बहुत खुशी होती है कि हमारे देश के यशस्वी प्रधान मंत्री श्रद्धेय श्री नरेन्द्र मोदी जी के नेतृत्व में समाज के अंतिम छोर तक विकास की धारा पहुंच रही है। हमारी सरकार का मुख्य लक्ष्य - अन्त्योदय से उदय का भाव, साकार होता दिख रहा है। आजादी के सात दशकों से अधिक समय तक पूर्ववर्ती सरकार की मुख्यधारा में जिन्हें शामिल नहीं कर पाए थे, उन्हें आज देश के सबसे उच्चतम पद महामहिम राष्ट्रपति के पद पर आसीन होने का गौरव प्राप्त हुआ है। इसी संदर्भ में हमारी सरकार यह बिल लाई है, जिससे अनुसूचित जनजाति के उत्थान हेतु प्रभावी कदम उठाए जा सकें। देश के अलग-अलग भागों में कुछ पिछड़ी जनजातियां हैं, जिनको अभी भी सूचित नहीं किया गया है। इस बिल के माध्यम से यह किया जा सकेगा।

महोदय, महाराष्ट्र में विशेषकर पश्चिम महाराष्ट्र एरिया में धनगर जनजाति है, जो पिछड़े समाज में आती है, लेकिन आज भी इसे अधिसूचित नहीं किया गया है।

मैं आपके माध्यम से माननीय मंत्री जी को अवगत कराना चाहता हूं। असल में 'धनगर' आरक्षण का मुद्दा यह है। महाराष्ट्र की अनुसूचित जनजाति की सूची में 36वें क्रमांक पर 'धनगड़' नाम दर्ज है जबकि 'धनगड़' नाम की जनजाति महाराष्ट्र में नहीं है। 'धनगर' की जगह 'धनगड़' हो गया है। आज महाराष्ट्र सरकार ने डिक्लेरेशन दी है कि 'धनगड़' नाम की कोई जनजाति नहीं है। 'धनगर' पिछड़ी जनजाति को आज तक अनुसूची में शामिल नहीं किया गया है।

महोदय, उच्चतम न्यायालय की संविधान पीठ ने फैसला लिया है और अनेक मामलों में उच्चतम न्यायालय अपना निर्णय भी दे चुका है। इसी आधार पर महाराष्ट्र में 'माना' और 'गोवारी' समाज को न्यायालय के द्वारा निर्णय मिल चुका है। 'गोंडमाना' और 'गोंडगोवारी' नाम महाराष्ट्र में अनुसूचित जाति में दर्ज है जबकि इस नाम की जनजाति का महाराष्ट्र में अस्तित्व ही नहीं है। न्यायालय 'गोंडगोवारी' की जगह 'गोवारी' जनजाति मानते हुए जनजाति प्रमाणपत्र देने का आदेश दे चुका है। बिल्कुल इसी तरह का मामला 'धनगर' जनजाति का है। 'धनगड़' के उच्चारण में कई जगह गलतियां हो जाती हैं इसलिए महाराष्ट्र के बाहर के राज्यों में 'धनगड़' बोला जाता है जबकि यहां 'धनगर' बोला जाता है।

मैं आपके माध्यम से माननीय मंत्री जी के ध्यान में लाना चाहता हूं कि 'धनगड़' के अस्तित्वहीन होने के बाद मुम्बई उच्च न्यायालय के सामने सरकार खुद मान चुकी है कि 'धनगड़' जनजाति नहीं है।

महोदय, इस संबंध में मैं कुछ प्वाइंट्स सदन के सामने रखना चाहता हूं जिससे लोक महत्व विषय की स्थिति साफ हो जाएगी। वर्ष 1950 में महाराष्ट्र की अनुसूचित जनजातियों की सूची में प्रविष्टि संख्या-36 में शामिल इस विशेष जनजाति का उल्लेख यानी 'धनगड़' का प्रतिनिधित्व शून्य है। अगर प्रतिनिधित्व है तो 'धनगर' समाज का है।

यही नहीं वर्ष 1881 से 1931, वर्ष 1941 और वर्ष 1951 की जनगणना रिपोर्ट का उल्लेख है कि जाति, उपजाति, जनजाति, उप-जनजाति, समूह में 'धनगड़' नाम की जनजाति नहीं पाई गई है, बल्कि 'धनगर' जनजाति पाई गई है। प्रत्येक जनगणना रिपोर्ट में यही उल्लेख है।

वर्ष 1961 में आरजीआई द्वारा तैयार ग्रंथ में एससी, एसटी की सूची में 'धनगड़', 'धनगर' के अस्तित्व को प्रमाणित करने के लिए 29 प्रतिष्ठित लेखकों के 30 दस्तावेज, साक्ष्य और जनगणना रिपोर्ट का उल्लेख है।

लेकिन, इसमें धनगड़ का कोई उल्लेख नहीं मिलता है। इसके बजाय दस्तावेज में धनगर संदर्भित जाति या जनजाति के रूप में पाया गया है । महाराष्ट्र सरकार ने अपने ग्राम पंचायत अधिनियम, 1959 और बॉम्बे कोर्ट फीस अधिनियम, 1959, जो निरस्त नहीं हैं, उसमें धनगड़ के बजाय देवनागरी में धनगर का उल्लेख किया है। इसका तात्पर्य है कि महाराष्ट्र में वास्तविक रूप से धनगर में अन्य कोई नहीं पहचानता । वह धनगड़ नहीं बल्कि धनगर है।

सभापति महोदय, जनजातीय मामलों की रिपोर्ट में, वर्ष 2009-2010 की वार्षिक रिपोर्ट में देवनागरी में धनगर का उल्लेख है। इसका तात्पर्य है कि भारत सरकार भी धनगर के रूप में वास्तविक जनजाति को पहचाने। वर्ष 1882 में किट्स द्वारा संकलित भारत में पाई जाने वाली जनजातियों के संग्रह में भारत की पूरी आबादी की जातियों और जनजातियों के नाम शामिल हैं। उसमें जाति और जनजातियों के कई नामों का उल्लेख किया गया है। उसमें धनगर जानजाति का अस्तित्व पाया गया है। उसमें धनगढ़ का कोई उल्लेख आज तक नहीं देखा गया है।

सभापति महोदय, मैं आपके माध्यम से इस सदन से एवं माननीय मंत्री जी से निवेदन करना चाहता हूं कि धनगड़' की जगह 'धनगर' को अनुसूचित जाति के रूप में अधुसूचित क'रने की कृपा करें। महाराष्ट्र का लाखों धनगर समाज आपकी तरफ देख रहा है कि उनको न्याय कब मिलेगा? समस्त धनगर जनजाति के लोग आशा की निगाह से आपकी तरफ देख रहे हैं। मैं उनकी आशा को इस सदन में आपके सामने रखना चाहता हूं, ताकि उनकी आशा टूटने न पाए। कई वर्षों से उनको न्याय मिलना अपेक्षित है। मैं आदरणीय मंत्री जी से आग्रह करना चाहता हूं कि आप मेरे महाराष्ट्र के गरीब धनगर समाज को धनगड़ की जगह अधिसूचित करके हमारे ऊपर कृपा करें।

जय हिन्द ! जय महाराष्ट्र।

DR. D. RAVIKUMAR (VILUPPURAM): Hon Chairman Sir, Vanakkam. Thank you so much for allowing me to speak on this historic Constitutional Amendment Scheduled Tribes Order Bill.

These Tribal people have got some relief after 70 years of Indian independence. Well before in the year 1964 itself, the Tamil Nadu Government recommended for inclusion of Narikkuravar community in the Scheduled Tribes list. The then Congress Government was keen and took necessary steps as regards this demand. But the demand could not be fulfilled. Meanwhile, Tamil Nadu Government extended the benefits of STs to Narikkuravar community in the State.

Till 1974, such benefits were provided to them. As the Constitutional Amendment in this regard was not made, it was argued that such benefits could not be extended to them and thereafter it was stopped. Then these two communities were kept in the list of Backward Classes. During the last 60 years Tamil Nadu Government had sent proposals in this regard on several occasions but such demands was kept pending by the Union Government.

When Dr. Kalaignar was the Chief Minister of Tamil Nadu, in the year 2006, accepting the demand of Viduthalai Siruthaigal Party, wrote a letter to the then Union Government for inclusion of Narikuravar community in the list of STs. Then again there was no action in this regard by the Union Government. Once again in the year 2016, the Tamil Nadu Government put forth this demand to the Union Government. But only today this demand is getting fulfilled.

On this occasion, I appreciate and extend my heartfelt thanks to Hon *Thalapathi* M.K. Stalin, the Chief Minister of Tamil Nadu, for making this happen. Not only in Tamil Nadu, the people belonging to Narikkuravar community live in Andhra Pradesh and Karnataka in South India, besides Maharashtra and Gujarat. They live in Haryana too. They are called as *Bauria* in Haryana; *Bharti* in Madhya Pradesh; *Vagri* in Gujarat; and *Hakki Pikki* in Karnataka. They were included in the list of STs in all these States besides getting the benefits extended to them as Tribes.

In Tamil Nadu, time has come for them to avail the benefits of a Tribe. Even though they are included now in the list of STs, they are unable to hunt or catch birds and animals as there is a ban under the Wild life Protection Act. They are just making an existence by selling ornaments made out of beads. They do not have houses to live.

The present Chief Minister of Tamil Nadu is very keen in taking some initiatives for their welfare. I therefore urge upon the Union Government to announce a special fund for providing skill development training to these people besides constructing houses for them to live.

I have given a notice for amending this Bill. When these communities were in the list of BCs, they were called with respect as “Kuruvikkarar” and “Narikkuravar”. While including in the list of Scheduled Tribes, They are referred as Narikkuravan and Kuruvikkaran which is of less respect to these people. I have given a notice for amendment to this Bill to retain the names as Narikkuravar and Kuruvikkarar. I request you to accept this demand. Not only that, many

caste names in Tamil Nadu, particularly of SCs and STs are ending with a suffix “n” which is disrespectful. I urge that an amendment should be brought in this House for changing all the names of castes ending with ‘n” as “r” so as to provide respect to the people of these communities.

There are several castes in the list of SCs in Tamil Nadu which have the features and cultural aspects of Tribal communities. There are 17 such castes. I urge the Union Government that all these 17 Castes in the SC list should be included in the list of STs ensuring them to avail the benefits extended to a Tribal caste. Certain castes are in the Particularly Vulnerable Tribal Group (PVTG). The people belonging to these castes live in plains. Although they are in the list of STs, such people are affected very much. Adequate funds are not allocated for the welfare of these people. If funds were allocated and spent in the past, their lives would have been improved a lot. But that has not happened. At least the Union Government should act now in this regard.

These people may be less in number. They do not have people to raise their issues and hence their voices are not heard. These people are boycotted as they don’t have political support. They should not be boycotted anymore. The Union Government should allocate funds for their development.

In several States of our country, Universities, Colleges, Eklavya Schools are being set up for the welfare of people belonging to Scheduled Tribes. But sufficient number of Eklavya Schools are not set up in Tamil Nadu. I should say that STs constitute 2 per cent of the population of my Viluppuram parliamentary constituency. Irular community is a Tribal community who live predominantly here. I have been raising a demand for the last 3 years for setting up of an Eklavya School in my Viluppuram constituency. I therefore urge that an Eklavya School should be set up in my Viluppuram parliamentary constituency for the education of Tribal people.

In the end, I once again with all respect extend my deep gratitude to Dr. Kalaignar Karunanidhi who initiated this effort and the present Chief Minister of Tamil Nadu Thiru Thalapathi M. K. Stalin for making this historic Bill to be passed in the House of Parliament.

Thank you, Sir.

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Thank you, hon. Chairperson, Sir, for allowing me to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. Sir, the Scheduled Tribes are among the most disadvantaged socio-economic groups in India. They have been facing problems from colonial India to the present time. The tribal population of the country, as per 2011 Census report, is around 10.43 crores, constituting 8.6 per cent of the total population of our country. About 89.97 per cent of them live in rural areas and 10.03 per cent of them live in urban areas. Inclusion of more tribes into the List of Scheduled Tribes is surely a welcome step. And for this, I would like to acknowledge the efforts and thank the researchers working in the sphere of the legislative procedure of the Central Government.

17.00hrs

But this is just a step. Inclusion is just the beginning. There is a long way and that has to covered to benefit the indigenous people in reality. Sir, the Bill seeks to include Narikoravan and KuruvikaranTribes of Tamil Nadu into the List of Scheduled Tribes. This has been a much-awaited step and I support the decision of the Government. Here, I would like to put forth that the Narikuravar, a semi-nomadic tribe, originated in Northern India before migrating south to Tamil Nadu about half a millennia ago. They have lived at the margins of the society in dire poverty, making and selling beads and other small ornaments in local markets. The literacy level in both these tribal groups have been extremely low. Due to lack of knowledge and extremely low income, the cycle of poverty is continuing generation after generation. Thus, the need of the hour is to provide the youth a platform for free education and skill development in order to help in their upliftment and better future. Sir, inequality is the most prominent disadvantage witnessed among the Scheduled Tribes of India and that too in every State. Beginning from birth to reaching to the pinnacle of career, at every step, they face challenges. There is a lack of proper health centre in areas inhibited by Scheduled Tribes and thus, there is a higher infant and maternal mortality rate amongst them. According to the paper titled ‘Infant mortality amongst Scheduled Tribes in Central India’, published by Mr. Arvind Verma and Mr. Kalyan Saha, the infant mortality rate of India stands at 40 per thousand live births whereas amongst ST population, it stands at 84. This is a horrifying picture.

In States like Madhya Pradesh, Rajasthan, Chhattisgarh, the figure is beyond 100. Has the Government looked at this disparity and tried to resolve the problem? I agree that an overnight change is not possible in this sphere but quick steps like appointment by the Governments can, obviously, be helpful. Thousands of posts are lying vacant in diverse branches but ST and SC people are not employed. The amount allocated for their upliftment are lying either unutilised or diverted in other areas. The member representing Scheduled Caste and Scheduled Tribe population in the Supreme Court of India is next to nil. It seems that with every step forward, we are, actually, taking a long stride backwards. This needs the immediate attention of the Government coupled with willingness to uplift this society.

Sir, forests are one of the major resources of livelihood for the Scheduled Tribes. But due to Government actions, these are being taken away from them. As many as 1,50,000 applications for individual forest rights, in a single State like Odisha, have been rejected without any reason.

Sir, not just that, the indigenous people have no say in the matter related to their forest rights. The Government has taken the matter solely in his own hand. Thus, changes brought in laws and rules are harming the people instead of helping them. The Narikuravar share religious, cultural, and political characteristics with many of the Roma groups in Europe.

Sir, traditionally, the Narikoravans are hunters as the name means 'fox or jackal hunters'. Since hunting was outlawed in the country, these people have been pushed into dire poverty. Due to this, education is a big problem of the community. Only a small number of children get the opportunity to have access to education in their mother tongue. Again, majority of the students drop out of school. … (*Interruptions*) There is a low-level school learning among children not only because of the household or personal reasons but also due to lack of Government's efforts. Thus, the main thrust should be given on spreading education. The vulnerability of the tribal community in India makes them solely dependent upon the Government services in order to lead a good human life, thus making it imperative for a public policy shift.

Sir, I would like to put forth that the Government of West Bengal, under the leadership of our hon. Chief Minister, Mamata Banerjee, has launched unique schemes named Aikyashree and OASIS. These are the scholarship programmes which aim to uplift the SC/ST students in terms of providing them higher education. Not only that, through the Schemes like Taposili Bandu and Jai Johar, the Government of West Bengal is providing Rs. 1000 to the SC/ST people on attaining the age of 60 years. … (*Interruptions*) Also, the Government of West Bengal has sent a proposal for inclusion of 11 tribal groups in the list of Scheduled Tribes, namely the Khas, Bhujel, Newar, etc. I would like to request the hon. Minister to look into this matter and take immediate steps for inclusion of these tribes in the Scheduled Tribes list.

Finally, I would like to conclude by quoting two lines of the Vishwakavi Rabindranath Thakur:

"Jare Tumi Niche Felo, Se Tomare Badhibe Je Niche
Poschate Rekhecho jare, Se Tomare Poschate Taniche"

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, hon. Chairperson Sir, for giving me this opportunity to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022.

Verrier Elwin, the Architect of NEFA and defender of Indian tribal people believed that integration was not possible without political and spiritual equality. This is the soul and purview of the provisions towards tribal heritage in the Constitution drafted by Dr B.R. Ambedkar. Something like that should guide our future course of action. In this sense, the Bill taken up for discussion today provides for the inclusion of the Narikoravan and the Kuruvikaran communities to the list of Scheduled Tribes in respect of the State of Tamil Nadu.

In Tamil Nadu, according to the survey by an NGO in 2009, among Narikoravans, there are 8,280 families having a population of about 40,000. The names Narikoravan and Narikoravar respect one and the same community. Kuruvikaran is an additional colloquial name of this community in Tamil Nadu. Due to one of their traditional occupations of trapping birds, Narikoravan, a nomadic community by tradition constitute the most deprived sections of all the communities in the State living under extremely poor and unhygienic conditions in the outskirts of villages and towns.

Hon. Chairperson Sir, the positives of this Bill are these. It proposes to widen the umbrella of inclusion of more tribes and sub-tribes under the ambit of Scheduled Tribes for the State of Tamil Nadu. This will ensure that more tribal communities get the 'Scheduled Tribe' status and are eligible for Government schemes. The Government should also sensitize the tribal communities regarding the Government schemes implemented specifically for them.

The tribal communities are an easy target for exploitation and discrimination. Moreover, geographical isolation hampers their development. They are malnourished and also lack access to basic education and healthcare.

Sir, now after 75 years of Independence, it is even more crucial for us to recognize the fact that the tribal communities still need the Constitutional status of Scheduled Tribes and specific schemes aimed to preserve their culture and their advancement.

In fact, the literacy rate of the tribal community is just 59 per cent as opposed to the overall literacy rate of 73 per cent. To overcome the literacy gap, the Government should encourage tribal education, particularly at the primary level. Under the visionary leadership of our CM, Y S Jagan Mohan Reddy Garu, our State, Andhra Pradesh, is implementing 'One district, One medical college programme'. As of now, the State of Andhra Pradesh has only 14 Government medical colleges, including three new Government medical colleges which were sanctioned by the Government of India on 20th March, 2020. This will help more medical students to pursue quality medical education at an affordable cost while ensuring that healthcare is more accessible to people even in remote regions. If the Central Government sanctions more medical colleges, more students can get better and more equitable access to quality medical education in the tribal areas. The Andhra Pradesh Reorganization Act, 2014 provides for the setting up a Central Tribal University in Andhra Pradesh. It started functioning through a transit campus from the year 2019-20. However, the University still lacks a permanent campus and necessary infrastructure. The AP State Government has allocated the requisite land for setting up the Central Tribal University and is ready to provide all the support needed. I would take this opportunity to request the Government to expedite the development work related to the Central Tribal University in Andhra Pradesh. While conserving the forests in India, the Government should think about the well-being of the tribal communities residing in the reserve forests and in Eco-Sensitive Zones for decades as the tribal communities depend exclusively on the forest resources for a livelihood. For reference, the tribes living in the Pulicat Eco-Sensitive Zone of my Tirupati Parliamentary Constituency, were facing several challenges for their existence as the ESZ guidelines restrict developmental activities, and thus the Government failed to provide basic amenities to tribes, especially road connectivity. Even though the State Government took special interest for providing them road connectivity and to give them access to emergency services like ambulances and fire services, the forest officials are conveying that the ESZ guidelines would not permit such activities. I would like to conclude by saying that the YSR Congress Party will support this Bill. I would request the Minister to address the issues raised by us while duly taking our suggestions into account. Thank you, Sir.

श्री रमेश चन्द्र माझी (नबरंगपुर) : सभापति जी, धन्यवाद । आज द कॉन्स्टीट्यूशन (शैड्यूल्ड ट्राइब्स) आर्डर (सेकण्ड अमेंडमेंट) बिल, 2022 के ऊपर चर्चा हो रही है । यह डिसकशन तमिलनाडु स्टेट के बारे में हो रहा है । मैं ओडिशा से आता हूं । ओडिशा की तरफ से 169 प्रपोजल हैं । वर्ष 1978 से आज तक ओडिशा गवर्नमेंट और नवीन पटनायक जी ने गवर्नमेंट ऑफ इण्डिया को बहुत सारे प्रपोजल भेजे हैं । अभी तक उनका प्रेसिडेंशयल ऑर्डर नहीं हो पा रहा है । मेरा निवेदन है कि इस बारे में गवर्नमेंट ऑफ इण्डिया को फिर से सोचना चाहिए । वर्ष 2014 में एक टास्क फोर्स गठित हुई थी, under the Chairmanship of our Secretary, Department of Tribal Affairs, जिसमें ओडिशा गवर्नमेंट के 9 प्रपोजल प्रायरिटी केस में इन्क्लूड करने थे । जो प्रपोजल आए थे, उनमें भंजा पुरान, भगत/भुक्ता/भोगता, दुरुआ, कलंगा, नाकासिया, पाबा, खंडायत भुइयां, तमुड़िया या तमरिया, चपुआ कमार और कंधिया थे । मेरा संसदीय क्षेत्र नबरंगपुर है । वहां कोरापुट जिले की दुरुआ कम्युनिटी बहुत दिनों से रह रही है । उसको जनजाति का दर्जा मिलना चाहिए । उनके बच्चे पढ़ाई नहीं कर पा रहे हैं । मालकानगिरी जिला का कोंडा रेड्डी एक सम्प्रदाय है, उसके जनजाति के दर्जे के लिए ओडिशा गवर्नमेंट रिकमेंड कर चुकी है ।

अभी तक प्रेसिडेंशियल ऑर्डर नहीं हो पा रहा है । ओडिशा गवर्नमेंट, नवीन पटनायक जी ने 16 सितम्बर, 2022 को खत लिखा है कि जो 169 पेंडिंग केसेज हैं, अभी तक जो प्रेसिडेंशियल ऑर्डर होना चाहिए, वह नहीं हुआ है । मेरी डिमांड है कि जितने प्रपोजल्स ओडिशा से आए हैं, उनके बारे में सोचना चाहिए ।

आज जो बिल आया है, मैं इसका बीजू जनता दल, पार्टी लीडर नवीन पटनायक जी की तरफ से सपोर्ट कर रहा हूं । धन्यवाद ।

श्री हसनैन मसूदी (अनन्तनाग): सर, मैं The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022 के समर्थन में बोलने के लिए खड़ा हुआ हूं । मैं इस बिल की ताईद करता हूं, लेकिन मेरे कुछ ऐतराजात हैं । वे ये हैं कि सारे मामले पॉलिटिकल रीजन्स के लिए हैं । दरअसल, यह होना चाहिए था कि इस कम्युनिटी के लिए कुछ मिनिंगफुल इकदामात किए जाएं, ताकि इनका कल्याण हो, लेकिन वह नहीं हो रहा है । फख्त एक जाति को इसमें शामिल करने से कुछ चीज हासिल होने वाली नहीं है । अगर आपका मकसद होता कि वाकई

तौर पर इनकी कोई मदद होनी चाहिए, तो आप प्रीमैट्रिक स्कॉलरशिप में कटौती नहीं करते, आप नेशनल स्कॉलरशिप में कटौती नहीं करते, जो इस कम्युनिटी के लिए है । असल में यह हो रहा है कि प्रैक्टिकली कोई स्टेप्स नहीं लिए जा रहे हैं, ताकि इनका कल्याण हो और ये तरक्की की दौड़ में शामिल हो जाएं ।

जनाब, फोर हिस्टोरिकल रीजंस ऐसी कम्युनिटीज तरक्की की दौड़ में शामिल नहीं हुई हैं । जम्मू-कश्मीर में गुर्जर-बकरवाल की अच्छी-खासी आबादी है । जो माइग्रेट नहीं हैं । वे गर्मियों में अपने लाइव स्टॉक्स के साथ जम्मू से श्रीनगर जाते हैं और सर्दियों में श्रीनगर से जम्मू आते हैं । माइग्रेटी पॉपुलेशन के लिए लगभग 15,521 सीजनल टीचिंग सेंटर्स बनाए गए हैं । जिनके लिए करीब 2,217 स्टाफ्स हैं । वे सिर्फ छ: महीने के लिए होते हैं । जब वे माइग्रेट हो जाते हैं, तो उन सेंटर्स के ट्राइबल टीचर्स की छुट्टी की जाती है । वे वर्ष 2007 से अपनी नौकरी में रेग्युलराइजेशन का इंतजार कर रहे हैं । अगर आप प्रैक्टिकली चाहते हैं कि कोई बेहतरी हो, तो ऐसे इंतजामात किए जाएं और आप उनके बच्चों की तालीम के लिए व्यवस्था करें, लेकिन वह नहीं हो रहा है ।

सर, जो ड्रॉप आउट स्टेट्स हैं, जैसा पहले कहा गया है कि जो सबसे ज्यादा प्री-प्राइमरी और मिडल लेवल पर हैं, तो वह इन्हीं में है । आप हेल्थ केयर को देखिए । जम्मू-कश्मीर के माइग्रेटी एसटी पॉपुलेशन के लिए सबसे कम हेल्थ केयर की व्यवस्था है जो अपने लाइव स्टॉक्स के साथ एक प्रॉविंस से दूसरे प्रॉविंस में जाती है ।

समग्र शिक्षा अभियान के तहत 1,521 सेंटर्स बनाए गए हैं । उन बच्चों की तालीम मुताअस्सिर हुई, लेकिन उन स्टाफ्स की कोई कमिटमेंट नहीं है । मंत्री जी को यह प्रयास करना चाहिए कि उनकी नौकरी पक्की हो जाए । इस स्कीम को पूरी तरह से मुस्तहकम किया जाए ।

पिछले साल जम्मू डेवलपमेंट अथॉरिटी ने सुबह-सवेरे बस्ती, रूपनगर पर धावा बोल दिया । आप यह नहीं चाहते हैं कि वे जंगल से बाहर आ जाएं । इनके टाउन की पेरीफरी में कोई बस्ती हो और सुबह-सवेरे सारी डिमॉलिश हुई । मुझे नहीं लगता है कि अभी तक उनके रिहैबिलिटेशन का प्रयास किया गया है । वहां लिटरेसी सब से कम है । खास कर गर्ल चाइल्ड की लिटरेसी के लिए कोई कदम नहीं उठाया जा रहा है । वहां चाइल्ड मोर्टलिटी सबसे ज्यादा है, स्टारवेशन डेथ सबसे ज्यादा है, एनीमिया से पीड़ित लोग हैं । हमारे एसटी कम्युनिटी से जो ताल्लुक रखते हैं, उनके ही सबसे ज्यादा मसले हैं, वहीं सबसे ज्यादा चुनौती है । मैं इसका वेलकम करता हूं । एक सर्वे के बाद आपने और कम्युनिटीज को शामिल करने का प्रयास किया है, लेकिन इतना काफी नहीं है ।

इसको मीनिंगफुल बनाने के लिए मीनिंगफुल स्टेप्स उठाइए, जैसा कि मिनिस्टर साहब से गुजारिश की है । वह जम्मू-कश्मीर में रिहैबिलिटेशन की बात करें और उनकी नौकरी परमानैंट बनाने की बात करें, वही मीनिंगफुल होगा । आप उनको पॉलिटिकल रीजन से शामिल करते हैं और उसके बाद उनके कल्याण के लिए कोई कुछ नहीं करता है ।

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, I stand here to support this Bill today.

In a nutshell, the Statement of the Objects and Reasons of the Bill says:

"2. Article 342 of the Constitution provides as under:—

"342. Scheduled Tribes.— (1) The President may with respect to any State or Union territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the tribes or tribal communities or parts of or groups within tribes or tribal communities which shall for the purposes of this Constitution be deemed to be Scheduled Tribes … "

I welcome this step. In one of the articles, it is clearly said that the hon. Chief Minister of Tamil Nadu has really followed up it, and the Government of India has been very kind.

Let me go back a little bit in time because what has happened is that जिस राज्य से मैं आती हूँ, वहाँ कई वर्षों से तीन-चार मांगें की जा रही हैं । एक तो यह है कि धनगर समाज की मांग है कि उनको ट्राइब में शामिल किया जाए । मराठी में 'धनगर' कहते हैं और नॉर्थ में 'धनगड़' कहते हैं । So, it is only a pronunciation thing. हमारे यहाँ मराठी में 'धनगर' कहते हैं और दिल्ली में 'धनगड़' कहते हैं । बहुत सालों से मांग है कि 'धनगर' और 'धनगड़' एक ही है, तो इनको ट्राइब्स में इनक्लूड किया जाए, यह महाराष्ट्र की वर्षों से मांग है ।

उसी प्रकार से, मराठा समाज हो, मुस्लिम समाज हो, लिंगायत समाज हो, आरक्षण में बदलाव की मांग बहुत सालों से हो रही है । महाराष्ट्र में मराठा आरक्षण के लिए आन्दोलन भी हुआ, 'धनगर' समाज का बहुत बड़ा आन्दोलन महाराष्ट्र में खड़ा हुआ ।

सर, आपको याद होगा कि वर्ष 2013 में, जब केन्द्र में भी हमारी सरकार थी और महाराष्ट्र में भी थी, तो एक बड़ा आन्दोलन हुआ था, उसके बाद भारतीय जनता पक्ष के नेता, जो एक वरिष्ठ युवा नेता हैं, जो वर्ष 2014 में सीएम बने, उन्होंने कहा था कि जब भारतीय जनता पार्टी की सरकार आएगी, तो कैबिनेट की पहली बैठक में ही 'धनगर' समाज को ट्राइब्स का आरक्षण दे देंगे । मैं वर्ष 2014 की बात कह रही हूँ । उसके बाद कोई कमीशन बनाया गया, लेकिन उसके संबंध कुछ हुआ नहीं । पिछले छ: सालों से यह समाज लड़ रहा है । इसके अलावा, चाहे वह मराठा समाज हो, लिंगायत समाज हो या मुस्लिम समाज हो, महाराष्ट्र में इन सभी समाजों की यह मांग है । वहाँ बहुत सारे एजिटेशंस होते हैं, मोर्चे निकाले जाते हैं ।

इसलिए केन्द्र सरकार से मेरी विनती है कि यदि आप तमिलनाडु के लिए कर सकते हैं, तो आप महाराष्ट्र के लिए क्यों नहीं कर रहे हैं? इससे संबंधित आपके तीन बिल इंट्रोड्यूस हुए । एक उत्तर प्रदेश से संबंधित 'गोंड' के लिए है । आप पीस मील में यानी छोटे-छोटे रूप में लाते हैं । आप ऐसा क्यों नहीं करते हैं, आपकी इतनी बड़ी सरकार है, आपकी 303 सीट्स की स्ट्रेन्थ है ।

महाराष्ट्र में भी आपकी सरकार है और यहाँ भी आपकी सरकार है । इसमें ऐसा क्या है? हमारी मांग यह है कि धनगर, मराठा, लिंगायत और मुस्लिम समाज, जो आरक्षण मांग रहे हैं, उनको दे दीजिए । हमें किसी और का छीनकर आरक्षण नहीं चाहिए । मैं यह स्टैंड क्लीयर करना चाहती हूँ । भले धनगर हो, मराठा हो, लिंगायत हो या मुस्लिम हो, दूसरे का आरक्षण छीनकर किसी को आरक्षण नहीं चाहिए । जिसके लिए जो आरक्षण है, वह वैसा ही रहे और इनके लिए आप अलग से आरक्षण दीजिए, यह हमारी बहुत सालों से मांग है ।

यहाँ भी आपकी सरकार है । राज्य में भी ईडी सरकार आई है, उसमें वह युवा नेता डेप्युटी सीएम बन गए हैं । इसलिए उनका जो भाषण है, मैं वही कह रही हूँ । उन्होंने कहा था कि पहली कैबिनेट में निर्णय लिया जाएगा । हफ्ते में कैबिनेट की एक बैठक तो होती है, इस तरह से पाँच साल में पता नहीं कितनी कैबिनेट की बैठक होगी । मेरा गणित इतना अच्छा नहीं है । लेकिन हर हफ्ते के हिसाब से दो-तीन सौ कैबिनेट की बैठक तो हो चुकी है । लेकिन अभी तक तो धनगरों को आरक्षण मिला नहीं है, न ही मराठा समाज को मिला है, न लिंगायतों को मिला है और न ही मुस्लिम समाज को मिला है । मेरी केन्द्र सरकार से विनती है कि पीसमील के रूप में आप जो लाते हैं, तो आप एक व्यापक तरीके से इन सभी समाजों की मांग के अनुसार एक कंप्रिहेंसिव बिल बनाइए और चर्चा कीजिए । इसी से एक अच्छा बदलाव आ सकता है ।

धन्यवाद ।

-

SHRI K. SUBBARAYAN (TIRUPPUR): Hon Chairman Sir, Vanakkam. I welcome and support this Bill. I second the amendment as proposed by Hon Member Shri D. Ravikumar. When this name ends with a suffix 'n' in English, it is considered as inferior. If it is changed with a suffix 'r', then this issue will be addressed. I therefore urge that the caste name "Narikkuravan" should be changed and called as "Narikkuravar". This is a more justifiable and important demand. I second this proposal through you, Sir. I fully agree to the demand raised by Hon. Member Shri D. Jayakumar in this House. A circular from the Ministry was circulated. I should say it was blunder on the part of the Ministry of Social Justice and Empowerment that a circular issued by them calls for withdrawal of the pre-matric scholarships aimed to help the students of STs.

This wrongdoing should be set right. I urge that this circular should be withdrawn with immediate effect. I want you to recall my speech in this august House in April 2022 when such an amendment Bill was brought before this House by the Hon. Minister. I totally agree that Narikkuravar community should be included in the lists of STs. In Tamil Nadu, there is a caste called Malayali. This is a tribal community living in 14 districts of the State of Tamil Nadu. The Government has recognised them as ST in 12 districts. But in Erode district alone, these people belonging to Malayali tribal community are not included in the list of STs. This is gross injustice. I raised this issue in this House in April 2022 and brought to the notice of Hon Minister. But the issues was not resolved. Hon. Minister wrote me a letter stating that if such a proposal is forwarded by the State Government, then the Union Government will consider. I met Hon. Chief Minister of Tamil Nadu Thiru M. K. Stalin in person and requested him to send a proposal in this regard to the Union Government. I understand from the sources in the Tamil Nadu Government that a proposal was sent by them and it is now pending with the Union Government. Along with the inclusion of Narikkuravar community in the ST list, I urge that this Malayali community of Tamil Nadu, which is not recognised only in Erode district as ST, should be considered for inclusion in the list of STs and necessary amendments should be brought before this House by the Hon Minister atleast during the next Budget Session of Parliament. I want this Government to rectify this error.

HON. CHAIRMAN: Please conclude.

SHRI K. SUBBARAYAN: Sir, within a minute I will conclude.

HON. CHAIRMAN: Ok. Please.

SHRI K. SUBBARAYAN: Sir, many MPs have raised the issue relating to welfare of SCs. I want this Government to come out with a "White Paper" on a particular issue. After visiting Dandakaranya forests the famous writer Ms Arundhati Roy has written an article in which she stated that tribal people who lived in 600 odd villages around this forest area for centuries together, were displaced by the Goondas sent by Vedanta company. This displacement of tribal people by Vedanta should not have been taken place when we have a Tribal woman as our Hon. President. There should be a corrective measure as well. I, on behalf of Communist Party of India, make this fervent appeal to the Hon Minister requesting him to ensure that all the displaced persons should be reallocated in the villages where they originally lived. Thank you.

SHRI V.K. SREEKANDAN (PALAKKAD): Respected Chairman Sir, I thank you very much for allowing me to participate in the discussion on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022, concerning Scheduled Tribes.

It is a welcome step to expand the list of Scheduled Tribes. However, I take this opportunity to highlight here the problems and difficulties being faced by the tribal community in Attappadi, which is a part of my parliamentary constituency, Palakkad.

Basically, Attappadi is a tribal dominated taluk with a tribal population of over 33,000, out of a total population of over 72,000 people. Some of the tribal hamlets or Ooru, namely, Murugala, Kinattukara, Mele Thudukki, Kalasi, Abbanur under Pudur Panachayat, and Marranatti in Sholayoor Panchayat, nearly about 200 hamlets in Attappadi, lack proper transportation, electricity, drinking water and medical facilities. Nearly 30 hamlets do not have community centres. Nearly 30 Anganwadis are working without permanent structures. The community kitchens working earlier have stopped functioning, resulting in to nutrition deficiency among the tribal folk.

Sir, unemployment is a major issue which prompts the youths to take the path of drug addiction and consumption of liquor. The tribal people were enjoying 200 working days under the Mahatma Gandhi National Rural Employment Guarantee Scheme, but now with the new guidelines, the limitation of worksite to 20 under MGNREGA, the tribal people may not get even 100 working days.

It has been widely reported about the growing number of infant deaths on account of malnutrition. The pregnant women there are on the high risk owing to a slew of health issues such as suffering from diseases like Anaemia, etc. More than 120 infants lost their lives during the last eight years.

There are no basic facilities available to the tribal hamlets falling in the forest areas mentioned earlier, and no vehicle can reach these hamlets in case of emergency. There is an urgent need to construct a bridge over River Bhavani and a road leading to the proposed bridge, so that these people could avail medical treatment.

In the absence of a bridge across river Bhavani, these people have to walk a long-distance carrying patients on their shoulders to reach hospitals. Since the Government Tribal Speciality Hospital at Kottathara does not have much required facilities, they have to travel nearly 100 kilometres for specialized treatment.

Sir, there is no proper internet connectivity in this tribal hamlet which affects the study of tribal students. There is no educational institution like the Jawahar Vidyalaya which has been a demand of the people of this tribal taluk.

Therefore, I urge upon the Government to take immediate steps to address the issues mentioned above in coordination with all concerned for the benefit of Scheduled Tribes community.

With these words, I conclude my speech.

श्री राजू बिष्ट (**दार्जिलिंग**): सभापति जी, दि कांस्टीट्यूशन **(**शेड्यूल्ड ट्राइब**)** आर्डर **(**सैकेंड अमेंडमेंट**)** बिल, 2022 के समर्थन में बोलने के लिए मैं खड़ा हुआ हूं । हमें बहुत गर्व है कि वर्तमान में हमारे देश की प्रथम महिला राष्ट्रपति इसी ट्राइबल समाज से आती हैं । मैं यह भी कहना चाहता हूं कि मोदी जी के नेतृत्व में गांव, गरीब, किसान, पिछड़े लोगों की तेजी से उन्नति और विकास हो रहा है । आंकड़े स्वयं बताते हैं कि जिस तरह से वर्ष 2013-14 में ट्राइबल मिनिस्ट्री का करीब 25 हजार करोड़ रुपये का बजट होता था, आज वह बढ़कर 90 हजार करोड़ रुपये हो गया है, यानी 360 परसेंट की ग्रोथ है । आदिवासी समाज बिरसा मुंडा जी को अपना भगवान मानता है और हमारे ऐसे स्वतंत्रता सेनानी का जन्मदिन जनजाति गौरव के रूप में मनाता है । यह मोदी जी की ट्राइबल समाज को बहुत बड़ी देन है ।

महोदय, अब मैं दार्जिलिंग के बारे में बोलना चाहूंगा क्योंकि दार्जिलिंग का सांसद होना अपने आप में बहुत सौभाग्य की बात है क्योंकि दार्जिलिंग की अपनी बहुत सी विशेषताएं हैं । भारत में यह एकमात्र जिला है, जिसमें एक तरफ भूटान, बांग्लादेश, नेपाल, तिब्बत कह लीजिए या चीन की सीमा लगती है और एक तरफ बिहार, सिक्किम और असम भी लगता है । 'यूनिटी और डायवर्सिटी' आप किताबों में पढ़ते हैं, लेकिन उसे यदि प्रेक्टिस में आपको देखना है, तो मैं आपका दार्जिलिंग में स्वागत करना चाहूंगा । हर जाति, समाज के लोग यहां मिलजुल कर रहते हैं, यह एक ऐसा विशिष्ट स्थान है । चाहे वहां कि चाय हो, चाहे वहां की टॉय ट्रेन हो या वहां का टूरिज्म हो और हाईड्रो पॉवर से बिजली भी सबसे पहले हिंदुस्तान के अंदर दार्जिलिंग में आई । भारत में बसने वाले करीब डेढ़ करोड़ गोरखा समाज की यह धड़कन है और उनकी आत्मा दार्जिलिंग में बसती है ।

सर, मैं यह कहना चाहूंगा कि भारत के जो डेढ़ करोड़ गोरखा हैं, आए दिन इनके साथ बहुत अन्याय और अत्याचार होता है । संविधान ने सबको समान अधिकार दिया है, लेकिन कई बार हमें ऐसा लगता है कि शायद ये अधिकार हमारे लिए नहीं हैं । आप यह मानेंगे कि जब कॉंस्टीट्यूएंट असेंबली बनी, जब भारत का संविधान बना, तब उस संविधान के सदस्य बनने वाले दो गोरखा दम्बर सिंह गुरुंग और आरी बहादुर गुरुंग भी थे । इश्यू यह है कि जो भारत नेपाल मैत्री है, उसके कारण दार्जिलिंग और खासकर सिक्किम में रहने वाले गोरखाओं को बार-बार विदेशी और नेपाली नागरिक कहा जाता है । इसके कारण आपने देखा होगा कि कई बार दार्जिलिंग में आंदोलन भी हुए और अलग राज्य की मांग भी हुई । वे अलग विषय हैं, जिन्हें आज मैं नहीं रखूंगा ।

सर, मेरा यह कहना है कि वर्ष 1931 से 1941 तक ट्राइबल स्टेटस गोरखाओं के पास था । ये हिल ट्राइब्स के रूप में जाने जाते थे, लेकिन वर्ष 1951 के बाद बहुत चालाकी से उनके उस अधिकार को उनसे छीन लिया गया । पश्चिम बंगाल के हमारे साथी इस बिल पर बहुत अच्छा भाषण दे रहे थे ।

सर, उन्होंने राष्ट्रपति महोदया का अपमान किया और मेरा उन पर दूसरा आरोप यह है कि दार्जिलिंग जब वर्ष 1954 में बंगाल का हिस्सा बना, तो जमीन को अपना मान लिया गया, लेकिन वहां रहने वाली जनता को इन्होंने अब तक अपना नहीं माना । मेरा आपके माध्यम से यह निवेदन है कि जो छूटी हुई 11 जनजातियां हैं, उन्हें एसटी का स्टेटस मिले । उसका कारण कुछ और भी है । एफआरए एक्ट-2006 दार्जिलिंग में लागू नहीं है । यहां पर ज्यादातर लोग चाय बागानों में काम करते हैं । इनके पास पट्टा नहीं है । ये यहां पर 200 साल से हैं । वहां की राज्य सरकार आज घुसपैठ कराके अलग-अलग देशों से आने वालों को चाय बागान में बसाकर वहां से गोरखाओं को भगाने का एक बहुत बड़ा षड्यंत्र कर रही है । अगर हम गोरखाओं को एसटी स्टेटस देते हैं, तो उन पर जो बार-बार विदेशी का लांछन लगता है, उससे उनको मुक्ति मिलेगी ।

सर, लेप्चा, दुपका, भूटिया, योल्मा, शेरपा, लिंबू, तमांग ऑलरेडी एसटी में हैं । लिंबू और तमांग जाति को ऑलरेडी वर्ष 2003 में अटल जी के समय में एसटी का स्टेटस मिला है । आज मगर, राई, सुनुवार, याखा, गुरंग, नेवार, खस, धीमल, थामी और भूजेल नामक 11 जनजातियां उस स्टेटस से छूटी हुई हैं । मैं यह कहना चाहता हूं कि उनके बच्चों को एडमिशन मिले, यह उसके लिए नहीं है, लेकिन उन पर जो विदेशी होने का बार-बार लांछन लगता है, वह ठीक नहीं है । वे कास्ट सर्टिफिकेट बनवाने जाते हैं, तो कहा जाता है कि विदेशी हो, पासपोर्ट बनवाने जाते हैं, तो अधिकारी उन्हें इतना तंग करते हैं और कहते हैं कि आप नेपाल से हैं । वोटर आईडी कार्ड बनवाने जाएं, तो भी यही समस्या होती है । इन 11 जनजातियों को अगर हम एसटी स्टेटस दे देते हैं, तो उनकी कई समस्याओं का हल हो जाएगा । मैं स्वयं मंत्री जी से भी कई बार मिला हूं । भारत सरकार ने भी प्रयास किया है और कई बार कमेटियां भी बनी हैं । कमेटियों के माध्यम से काफी अच्छी बातें भी लिखी गयी हैं । अत: मैं आपके माध्यम से भारत सरकार से यह निवेदन करना चाहता हूं कि इसमें ज्यादा देरी न हो और उन्हें जल्द से जल्द यह अधिकार मिले । आपने मुझे बोलने के लिए समय दिया, इसके लिए धन्यवाद ।

श्री हनुमान बेनीवाल (नागौर): सभापति महोदय, सबसे पहले मैं आपको धन्यवाद देना चाहता हूं कि आपने मुझे संविधान (अनुसूचित जनजातियां) आदेश, दूसरा संशोधन विधेयक, 2022 की चर्चा में बोलने का अवसर प्रदान किया ।

महोदय, न्यायिक नियुक्तियों में आरक्षण वर्तमान में जिला न्यायपालिका (उच्च और निम्न) के लिए लागू है । इसने अधीनस्थ अदालतों को मजबूत किया है और विविधता का विस्तार हुआ है, लेकिन वर्तमान में उच्च न्यायालय और सर्वोच्च न्यायालय के न्यायाधीशों की नियुक्ति में किसी आरक्षण की व्यवस्था नहीं है । उच्च न्यायालय के अधिवक्ताओं और जिला न्यायाधीशों को बिना किसी आरक्षण के उच्च न्यायालय में पदोन्नत किया जाता है । इसी तरह से उच्च न्यायालय के न्यायाधीश और सर्वोच्च न्यायालय के अधिवक्ताओं को सर्वोच्च न्यायालय में न्यायाधीश के रूप में बिना किसी आरक्षण के पदोन्नत किया जाता है ।

यही कारण है कि आज भी पिछड़े वर्गों यानी एससी, एसटी और ओबीसी को लगता है कि संवैधानिक न्यायालयों की नीतियों और न्यायशास्त्र में उनकी आवाज अनसुनी रहती है । वे संवैधानिक न्यायालयों के न्यायाधीशों के बीच प्रतिनिधित्व को हमारे लोकतांत्रिक संविधान के काम-काज की सबसे बड़ी विफलताओं में से एक मानते हैं ।

महोदय, उच्च न्यायालय और सर्वोच्च न्यायालय के न्यायाधीशों की नियुक्ति में एससी, एसटी और ओबीसी समुदायों के लिए आरक्षण ही संरचनात्मक भेदभाव, बहिष्कार से उत्पन्न होने वाले सामाजिक हाशिए के समुदायों के पर्याप्त प्रतिनिधित्व की कमी को दूर कर सकता है ।

वैधानिक न्यायालयों में पिछड़े वर्गों, अनुसूचित जातियों, अनुसूचित जनजातियों, धार्मिक अल्पसंख्यकों के समुदायों के लिए पर्याप्त प्रतिनिधित्व मिले, इसके लिए राष्ट्रीय न्यायिक आयोग के गठन के लिए एक नये कानून के अंतर्गत आरक्षण देकर पात्र उम्मीदवारों की उम्मीदवारी पर विचार किया जाए । सुप्रीम कोर्ट की पांच सदस्यीय संविधान पीठ का एक निर्णय गत 7 नवंबर, 2022 को आया, जिसमे संसद में बहुमत से पारित आर्थिक आधार पर सवर्ण गरीबों के लिए लिये गए फैसले पर वैधता की मुहर लगा दी ।

सुप्रीम कोर्ट के इस निर्णय ने पिछड़े वर्गों के लिए बहुत सारी संभावनाएं और अवसर के द्वार भी खोल दिये हैं । आज इन्दिरा साहनी जजमेंट अप्रासंगिक बनकर रह गया है और पहले की तरह आरक्षण की पूर्व निर्धारित 50 प्रतिशत की सीलिंग टूट गई है । मेरी माँग है कि मंडल कमीशन ने अपनी रिपोर्ट में ओबीसी की आबादी 52 प्रतिशत तय की थी तथा ओबीसी के लिए समानुपातिक आरक्षण की अनुशंसा की थी, लेकिन इस समूह को 27 प्रतिशत ही आरक्षण दिया गया, क्योंकि सीलिंग का मामला था, सुप्रीम कोर्ट का आदेश था । अब जबकि सीलिंग की सीमा टूट गई है तो हर वर्ग समूह को उनकी जनसंख्या के अनुपात में उनके लिए आरक्षण का प्रतिशत बढ़ाया जाना चाहिए ।

जाति जनगणना उचित और पारदर्शी तरीके से की जानी चाहिए ताकि सभी जातियों का वास्तविक आंकड़ा इकट्ठा हो सके । 'जिसकी जितनी संख्या भारी उसको उतनी हिस्सेदारी' का फार्मूला सुनिश्चित हो सके । सुप्रीम कोर्ट के इस फैसले से पूरे देश में एक बात की आकांक्षा जगी है कि सीलिंग बढ़ाई जाए ।

इतिहास उठाकर देखें तो पता चलेगा कि पिछड़े वर्गों के आरक्षण को लेकर अब तक कि सारी सरकारों का रवैया टालमटोल और यथास्थिति बनाये रखने का ही रहा है । कालेलकर आयोग से लेकर मंडल आयोग की यात्रा को देखें तो इनकी अनुशंसा के बाद भी कांग्रेस वर्षों कुंडली मारे बैठी रही । वीपी सिंह ने राजनीतिक दबाव में इसे लागू भी किया तो आधे अधूरे रूपों में । जहां-जहां इसे लागू किया, सरकारों ने नियम कानून में आरक्षण के मसलों को उठाकर खूब सारी विसंगतियाँ पैदा कर दीं । मेरे ही राज्य राजस्थान कि बात करूँ तो 17 अप्रैल, 2018 को ओबीसी आरक्षण को लेकर, राज्य में उस समय बीजेपी की सरकार थी, वह परिपत्र लेकर आई थी, उसके बाद होरिजेंटल आरक्षण में कई प्रकार की विसंगति आई है । ओबीसी वर्ग के युवाओं की 40,000 नौकरियाँ उस परिपत्र के वजह से चली गयीं । सरकारों को यह ध्यान रखना चाहिए की पिछड़े वर्गों के युवाओं की आकांक्षाओं पर कुठाराघात नहीं हो ।

मेरे राज्य का बिश्नोई समाज, जो ग्रामीण एवं कृषक पृष्ठभूमि से संबंध रखता है और जाट समाज से अपना इतिहास साझा करता है । जब विश्नोई पंथ की स्थापना हुई, उस समय सबसे ज्यादा 99 परसेंट जाट नौजवान ही विश्नोई बने थे । इन्हें राजस्थान मे तो ओबीसी में शामिल कर लिया गया है, लेकिन इन्हें केंद्र में ओबीसी में आरक्षण नहीं दिया गया । बिश्नोई समुदाय की आस्था और विश्वास सभी वन्यजीवों की सुरक्षा है और ये एक प्रकार से जाटों के प्राकृतिक सहयोगी रहते हैं । ऐसे में इनका आरक्षण से वंचित रहना दुर्भाग्यपूर्ण है ।

इसी प्रकार राजस्थान में सिद्ध जाति को राज्य के केन्द्रीय पिछड़े वर्ग की सूची में शामिल करने की मांग काफी समय से की जा रही है । इसके लिए उक्त जाति आवश्यक मानदंड पूर्ण करती है । सिद्ध जाति भी राजस्थान में जाट समाज से निकली हुई जाति है । इसी प्रकार कायमखानी मुसलमानों को राजस्थान में तो ओबीसी वर्ग में शामिल कर रखा है, परंतु उन्हें केंद्रीय ओबीसी कोटे में अभी तक नहीं लिया गया है । मेरी माँग है की बिश्नोई, सिद्ध और कायमखानी मुस्लिमों के साथ उन तमाम जातियों को केंद्र मे ओबीसी वर्ग के आरक्षण मे सम्मिलित किया जाए, जिन्हें राज्यों में तो ओबीसी आरक्षण का लाभ मिल रहा है, परन्तु वे केंद्र में ओबीसी में सम्मिलित नही हैं ।

महोदय, मेरी एक आखिरी माँग है कि इस देश के कम से कम दस से बारह ऐसे राज्य हैं, जहाँ जाट उस स्टेट में तो ओबीसी के अंदर हैं, लेकिन केंद्र में नहीं हैं । उन तमाम राज्यों के जाटों को भी केंद्र में आरक्षण का हक मिले, उन्हें आरक्षण मिले, यह मेरी सदन से माँग है । धन्यवाद ।

डॉ. थोल तिरुमावलवन (चिदम्बरम): Hon Chairman Sir, Vanakkam. Thank you for this opportunity. I am happy to welcome this Constitutional Amendment Bill on behalf of Viduthalai Siruthaikal Party. A long pending demand has been fulfilled. I take pride as this is a success to the Viduthalai Siruthaikal Party. I should say that Viduthalai Siruthaikal Party raised this issue for the first time on the floor of Tamil Nadu legislative Assembly. Even though they are in less number, in some thousands, they were unable to avail the benefits of welfare schemes extended to a ST community from the Government. They were deprived of education and employment opportunities. The reason behind that is they were till now kept in the list of Most Backward Classes. Now they will find a place in the ST list. On behalf of Viduthalai Siruthaikal Party, I extend my heartfelt thanks to the Government of Tamil Nadu and the Hon Chief Minister of Tamil Nadu Thiru M.K. Staling for sending a proposal to the Union Government and their efforts for making this happen. There are 17 castes in Tamil Nadu. There is the list of SCs who have the features and cultural aspects relating to that of STs. A guideline should be issued by the Union Government for including these 17 castes in the list of STs. *Baira, Bakuda, Sandi, Bellara, Domban, Godagali, Godda, Gosangi, Holeya, Jaggali. Jambuvulu, Koosa, Kuravan, Nayadi, Vedan* and *Vettuvan* are the castes which are in the list of Scheduled Castes. They are unable to avail the benefits of welfare schemes of the Government meant for STs. I urge that these Castes should be included in list of STs. Not only these castes in Tamil Nadu, other such castes in other States which are in the list of SCs and having the cultural features and aspects of STs, should be included in the list of STs by the Union Government and necessary guidelines be issued. In India 12.6 per cent of people are Inter-State migrants. Approximately 15 Crore people are Inter-State migrants and they mostly belong to SC and ST communities. Since, they are living in another State other than their home State, they can only show their Caste Certificates issued by the home State for getting education and employment. Such people are affected due to a verdict of Hon. Supreme Court. The SCs, STs and OBCs are very much affected excluding the EWS category.

Due to their migration to various places especially people belongs to SC, ST and OBC communities bear the brunt. From Chennai they have migrated to Chandigarh, even Mumbai and Delhi. These people who have migrated to other States can only avail the benefits like education, employment and other welfare measures, only when they are in their home States as caste certificate is issued in the home State. Union Government should address the issue relating to difficulties faced by migrated people as regards education and employment on the basis of the caste certificate. Necessary changes be brought so as to benefit such affected people. As per 2011 census, the SC population got increased to 17 per cent and that of ST got increased to 9 per cent. Therefore I urge the Union Government that on the basis of the percentage of population, the percentage of reservation for SCs and STs should be enhanced. Tribal people have lost their rights towards forest produce. In order to protect forests, it is sad they are under the control of the Union Government. The forest dwellers, the tribal people are being displaced now and then. Moreover such forest areas are being given to corporate companies for their projects. It is gross injustice. The monopoly of producing the forest produce of the respective areas should be given to those people who live there. There should not be any

intervention of the corporate companies. I urge that the Government should bring a legislation in this regard. As regards pre-matric Scholarships, Hon Minister should find an immediate solution. I strongly condemn the Government for withdrawing the pre-matric scholarships given to students. It is unacceptable on the part of Viduthalai Siruthaikal Party. Several thousands of Crores are being given as loans to companies which later become NPAs and it is finally written-off. I am duty bound to state that withdrawal of scholarships meant for ST students by this Union Government is gross justice. I urge that scholarships for ST students should be restored soon. Thank you.

SHRI P. RAVINDHRANATH (THENI): Thank you, Chairman, Sir, for providing me this opportunity to express my views on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022.

Sir, I had already made a request to the Government to include the Narikuravas in the list of Scheduled Tribes of the Centre in this august House on 5th April, 2022. At this juncture, I thank the hon. Prime Minister Shri Narendra Modi ji, and hon. Minister of Tribal Affairs Shri Arjun Munda ji for accepting this long-pending demand of Tamil Nadu and for considering my request and bringing this Bill.

Sir, I would also like to recall that it was AIADMK that has been vociferous in backing the rightful demands of our former Chief Ministers. In the very beginning, Puratchi Thalaivar MGR, the founder of our Party, took up the issue in 1980. Later on, the permanent General Secretary of our Party AIADMK, former Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma made this demand in 2013. Their demand for Scheduled Tribe status for this community is one that began way back in 1960s when the Lokur Committee recommended their inclusion in the ST category. This community has been a subject of years of oppression as they tend to live a nomadic life across the State. On that note, I have full confidence that this move by the NDA Government will go a long way in aiding them in their social, educational, and economic development.

Sir, I would like to bring to the kind attention of the hon. Minister the demand of the Koravar community from Tamil Nadu for inclusion in the ST category. The Tamil Koravar community has suffered years of oppression and social exclusion on account of their categorisation as criminal tribe by the Britishers. They are currently categorised under Most Backward Classes as de-notified communities. The Koravars are often confused with the Narikuravas, and this confusion creates obstacles in fulfilment of their demands.

In fact, this was pointed way back in 1985 by the second Tamil Nadu Backward Classes Commission. So, I request the hon. Minister to include Koravars, and also Bagada and Kuruman communities in the ST list of the Central Government.

Finally, I would like to seek a clarification from the Government with respect to the status of the ethnographic survey of 267 de-notified nomadic and semi-nomadic tribes, which was being conducted by the Anthropological Survey of India and the Tribal Research Institute. As we are aware, these communities currently do not feature in the SC, ST or OBC list. In the event the survey is still going on, I urge the Government to expedite the process in order to ensure equality, justice and welfare for these communities.

I have one more request to the Government. The Scheduled Tribe people are very strong and talented in sports. So, I request the Government to develop more infrastructure like grounds, and provide sports and gym equipment, etc., for those people.

With this, I support this Bill. Thank you.

SHRI S. VENKATESAN (MADURAI): Hon Chairman Sir, Vanakkam. Thank you for this opportunity. On behalf of CPIM, I welcome this Constitutional Amendment Bill seeking inclusion of Narikkuravan and Kuruvikkaran communities to the ST list. At the same time, we have brought in two amendments to this Bill. The suffixes “n” in Narikkuravan and Kurivikkaran are disrespectful. Moreover these terms can only refer to masculine gender and not the feminine gender. Hence on behalf of CPIM, I urge that the names of these castes should be rendered in the common gender ending with “r” as Narikkuravar and Kuruvikkarar. Moreover, several recommendations from the State Government of Tamil Nadu for changing certain SCs to the list of STs are also pending with the Union Government. I urge that necessary constitutional amendments be brought before this House after due consideration of all the proposals sent by the State Government of Tamil Nadu. Thank you .

श्री नव कुमार सरनीया (कोकराझार): सर, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद ।

सर, मैं इस विधेयक के सपोर्ट में हूं । तमिलनाडु सरकार और केन्द्र सरकार ने यह जो कदम उठाया है, यह बहुत अच्छा कदम है । मेरी आपके जरिए यही मांग है कि असम की छ: कम्युनिटीज़ -कोच राजवंशी, आदिवासी, अहोम, मोरान, मटक, सुतिया - वे लोग भी बहुत सालों से अपने को एस.सी. का दर्जा मिलने के लिए लड़ाई कर रहे हैं, लेकिन आज तक उन्हें इसके लिए न ही मना किया गया और न ही एस.सी. किया गया । दूसरी बात है कि हमारे असम के सरनीया कसारी, मोडाही, थेंगाल कसारी पहले से एस.टी. हैं, लेकिन सेन्ट्रल लिस्ट में उसी नाम से उन्हें डालने के लिए असम सरकार ने भेजा है । मेरा हमारे मंत्री महोदय से प्रश्न है कि वे कब तक सेन्ट्रल लिस्ट में आएंगे?

हाल ही में छत्तीसगढ़ में आदिवासियों के साथ जो घटना हुई, पहले उनका 20 प्रतिशत कम हो गया, फिर 30 प्रतिशत आ गया, फिर अटक गया । हमारी सुप्रिया सुले जी हों या हनुमान बेनीवाल जी हों, जो लोग भी आरक्षण की मांग कर रहे हैं, चाहे जाट हों, चाहे मराठी हों, सबको अपना-अपना हिस्सा मिलना चाहिए । मुझे भी यही गुज़ारिश है ।

आदिवासियों को मेनस्ट्रीम में लाने के लिए यह जो पहल कर रहे हैं, यह बहुत अच्छी है, लेकिन जिस-जिस राज्य में यह काम अभी भी बाकी है, उसको एक साथ पूरा करेंगे तो अच्छा होगा । अभी, हाल ही में, राजस्थान में काटिक भील नामक आदिवासी एक्टिविस्ट को बेरहमी से मार दिया गया । उन्हें न्याय दिलाने के लिए सारे प्रदेश में आदिवासी लोगों को धरना-प्रदर्शन करना पड़ा । अभी हाल ही में, मैंने छत्तीसगढ़ विजिट किया, वहां भी बहुत सारे आदिवासी लोग, जो जंगलों में रहते हैं, उन्हें भी वन विभाग के लोगों ने बहुत धमकाया था । यह सिर्फ छत्तीसगढ़ और राजस्थान में नहीं है, ऐसा बहुत सारे प्रदेशों में हो रहा है । मुझे लगता है कि राज्य सरकार, केन्द्र सरकार और हमारे पार्लियामेंट को भी इसका संज्ञान लेना चाहिए, क्योंकि लोगों की अंतिम उम्मीद यही है कि पार्लियामेंट हमारे लिए कुछ करेगी ।

हाल ही में, यू.पी. में बहुत धरना-प्रदर्शन हो रहे हैं, क्योंकि वहां के नगर निगम में एस.टी. के दो रिज़र्व सीट्स भी हैं और वहां गोंड के बहुत सारे लोगों को एस.टी. में लाया गया है । वहां और ज्यादा लोगों को यह मिलना चाहिए, लेकिन नगर निगम इलेक्शन में उन्हें कोई रिज़र्वेशन नहीं मिला ।

लोगों को सिर्फ सर्टिफिकेट बनाने के लिए अपने पॉकेट से 10-15 हजार रुपये खर्च करने पड़ते हैं । मुझे लगता है कि जैसे असम सरकार ने सर्टिफिकेट बनाने के लिए ऑनलाइन सिस्टम बनाया है, अगर ऐसा सिस्टम देश में फॉलो किया जाए, तो मुझे लगता है कि यह दिक्कत खत्म हो जाएगी ।

17.59 hrs (Hon. Speaker *in the Chair*)

हम सारे आदिवासी एरिया में घूमे हैं और तभी पता चला कि लोग कितनी मुश्किल में जी रहे हैं । हमारी सरकार के पास आदिवासियों के लिए ऐसी बहुत-सी स्कीम्स हैं, लेकिन वे धरातल पर नहीं हैं ।

मेरा माननीय स्पीकर महोदय के जरिए माननीय मंत्री जी से यही आग्रह है कि आदिवासियों के लिए जितनी भी स्कीम्स हैं, वे 100 प्रतिशत इम्प्लीमेंट हों । उसमें करप्शन न हो, ऐसा बन्दोबस्त होना चाहिए ।

छत्तीसगढ़ में हाल ही में जो हुआ है, उसके लिए जरूर पहल करनी चाहिए और सरकार को दिशा-निर्देश देना चाहिए । हमारी पार्लियामेंट से लोगों को जो अंतिम उम्मीद है, उस पर खरा उतरना है ।

माननीय अध्यक्ष : सभा की कार्यवाही गुरुवार, दिनांक 15 दिसम्बर, 2022 को प्रात: ग्यारह बजे तक के लिए स्थगित की जाती है ।

18.00 hrs

-

The Lok Sabha then adjourned till Eleven of the Clock on

Thursday,December 15, 2022/Agrahayan 24, 1944 (Saka)

-

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in

http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business

in Lok Sabha (Sixteenth Edition)

---

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

* Available in Master copy of Debate, placed in Library.

* Not recorded.

* Available in Master copy of Debate, placed in Library.

** Introduced with the recommendation of the President.

* Introduced with the recommendation of the President.

* Not recorded.